

ACT No. VIII OF 1883.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 19th April, 1883.)

An Act to amend the law in force in the Little Cocos Island and Preparis Island.

Preamble.

WHEREAS the Little Cocos Island and Preparis Island have been transferred to the administration of the Chief Commissioner of British Burma, and attached to the Hanthawaddy District of the Pegu Division of British Burma;

And whereas the Little Cocos Island, when subject to the administration of the Chief Commissioner and Superintendent of the Andaman and Nicobar Islands, formed portion of a scheduled district under the Scheduled Districts Act, 1874, and was subject to the operation of the Andaman and Nicobar Islands Regulation, 1876;

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And whereas it is expedient that the law in force in the Little Cocos Island and in the Preparis Island should be the same as that in the Hanthawaddy District of the Pegu Division of British Burma;

It is hereby enacted as follows:—

Short title and commencement.

1. This Act may be called the Little Cocos and Preparis Islands Laws Act, 1883: and it shall come into force on the passing thereof.

Declaration of laws to be in force in Little Cocos and Preparis Islands.

2. All enactments which, on the twenty-ninth day of November, 1882, were in force in the Hanthawaddy District of the Pegu Division of British Burma, shall be deemed to have come into force in the Little Cocos and Preparis Islands on that day; and all enactments which, on that day, were in force in those Islands and not in that District, shall be deemed to have been repealed on and from that day in those Islands.

3. All

3. All proceedings commenced before any authority in those Islands before the twenty-ninth day of November, 1882, and still pending, shall be disposed of by such authority as the Chief Commissioner of British Burma may direct, and, save as directed in this section, shall be carried on as if this Act had not been passed.

Provision as to pending proceedings.

4. On and from the twenty-ninth day of November, 1882, the Little Cocos Island shall be deemed to have been removed from the operation of the Andaman and Nicobar Islands Regulation, 1876, and to have ceased to be a scheduled district.

Y of 1876.

Withdrawal of Little Cocos Island from Andaman and Nicobar Islands Regulation, 1876, and Scheduled Districts Act, 1874.